

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 378/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.

Petitioner : Manikaran Power Limited

Respondents : MSEDCL and 2 others

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, MPL
Shri Anand Ganesan, Advocate, MPL
Ms. Aishwarya Subramani, Advocate, MPL
Ms. Harsha V Rao, Advocate, MPL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent MSEDCL sought an adjournment of the hearing on the ground of non-availability of the arguing Senior counsel. He also submitted that the Respondent may be granted time to file its reply in the matter. Accordingly, the Commission adjourned the hearing.

2. The Respondent MSEDCL is permitted to file its reply, after serving a copy to the other, on or before **20.3.2025**. No extension of time shall be granted for any reason.
3. The Petition will be listed for hearing on **6.5.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

